

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

I.A. No.65 of 2019
With
CP (IB) No.18/GB/2019

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with
Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016

In the matter of:

Bank of India : ... Financial Creditor

-Versus-

M/s. RNB Cements (P) Ltd. : ... Corporate Debtor

Kamalesh Kumar Singhania, : ... IRP/RP

Order delivered on 03rd September, 2019

Coram:

Hon'ble Mr. Venkata Subba Rao Hari, Member (J)

Hon'ble Mr. Ashutosh Chandra, Member (T)

For the Financial Creditor : None

For the Corporate Debtor : None

IRP/RP in person : Mr. Kamalesh Kumar Singhania

For the IRP/RP : Mr. Rakesh Dubey, Advocate
Ms. A. B. Kayastha, Advocate

ORDER

IA No.65 of 2019

1. The learned RP, Mr. Kamalesh Kumar Singhania appears along with learned advocates Mr. Rakesh Dubey and Ms. A. B. Kayastha.

2. The above IA No.65 of 2019 is filed by Mr. Kamalesh Kumar Singhnaia, the IRP appointed in the main company petition for appointing him as RP in the above matter. The IRP has also annexed a copy of the minutes of the Third Meeting of the Committee of Creditors held on 29-08-2019 in which the Committee of Creditors has resolved and recommended for appointment of Mr. Kamalesh Kumar Singhania, IRP as RP with 100% majority voting.

3. In view of the above resolution passed by the Committee of Creditors with 100% voting, the above application filed by the IRP needs to be allowed and accordingly, the above IA No.65 of 2019 is allowed appointing Mr. Kamalesh Kumar Singhnia as RP.

S/d

Member (Technical)
Adjudicating Authority

S/d

Member (Judicial)
Adjudicating Authority

Dated, Guwahati the 03rd September, 2019.
/Deba//03-09-2019//